

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/302(KB)2022
IA(I.B.C)/445(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	INVENT ASSETS SECURITISATION ANDRECONSTRUCTION PRIVATE LIMITED VS MR. RAMESH SHARMA (PERSONAL GUARANTOR OF M/S BALAJI COKE INDUSTRY PRIVATE LIMITED)
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Deepali Jaiswar, Adv.

Ms. Raina Birla, Adv.] for Financial Creditor

Ms. Alisha Kar, Adv.] For PG

For RC Prusti, Adv.

ORDER

1. Learned Counsel for the parties present.
2. Ld. Counsel appearing for the Personal Guarantor submits that the matter is getting settled between the parties and the submissions are supported by the Financial Creditor.
3. In view of the above, Ld. Counsel appearing for the Financial Creditor seeks to withdraw the present Company Petition and come up with a fresh in the event the settlement fails.
4. Therefore, the **C.P. (IB)/302(KB)2022 along with IA(I.B.C)/445(KB)2024 are dismissed as withdrawn with liberty.**
5. Files be consigned to records.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**